

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 1711
ANSWERED ON – 13/03/2025

FAST TRACK SPECIAL COURT FOR POCSO

1711. **SHRI LAHAR SINGH SIROYA:**

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the funds allocated and utilized by the Government under Fast Track Special Courts (FTSCs) Scheme during last five years, year-wise;
- (b) the total number of FTSCs including exclusive POCSO Courts functional across the country, State-wise; and
- (c) the number of cases disposed by FTSCs and exclusive POCSO Courts during last five years?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO Courts for expeditious disposal of Rape and POCSO Act cases came to be introduced in October, 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019]. The Scheme has been extended twice, with the latest extension up to 31st March 2026, targeting the establishment of 790 courts. The total financial outlay of the Scheme is ₹ 1952.23 cr. with ₹ 1207.24 cr. as Central Share to be incurred from Nirbhaya Fund on the CSS pattern.

A sum of ₹ 1034.55 Crore has been released to the States/UTs since its inception to ensure the smooth functioning of the courts. The details of year-wise budget allocated and central share of funds released are as below:

(₹ in Crore)

Financial Year	Budget Allocated	Central Share of funds released
2019-20	140.00	140.00
2020-21	160.00	160.00

2021-22	180.00	134.55*
2022-23	200.00	200.00
2023-24	200.00	200.00
2024-25	200.00	200.00
TOTAL		1034.55
*Less funds were released against budget allocated in 2021-22 due to COVID lockdown and implementation of PFMS.		

The funds are released on CSS Pattern (60:40, 90:10) and cover the salaries of one Judicial Officer, seven support staff, and a flexi grant to cover day-to-day expenditures. The funds are released to the States/UTs on a reimbursement basis, determined by the number of functional courts in the State/UT concerned. The State/UT-wise details of central share of funds released, since the inception of the scheme are at **Annexure-I**.

As per the inputs received from the High Courts, as on 31.01.2025, 745 FTSCs including 404 exclusive POCSO (e-POCSO) Courts are functional in 30 States/UTs. These courts have disposed of around 3,06,000 cases of Rape and POCSO Act as of 31.01.2025. The State/UT-wise details of functional Fast Track Special Courts (FTSCs) including exclusive POCSO Courts and cumulative disposals, are at **Annexure- II**.

**The State/UT-wise details of Central Share of funds released, since the inception of the FTSCs
Scheme (As on 07.03.2025)**

(₹ in Crore)

Sl. No.	States/UTs	Amount released in 2019-20	Amount released in 2020-21	Amount released in 2021-22	Amount released in 2022-23	Amount released in 2023-24	Amount released in 2024-25
1	Andhra Pradesh	1.8	0	0	0	0	0
2	Assam	2.85625	1.86875	3.375	6.7325	5.528655	10.975085
3	Bihar	2.025	15.26255	20.25	11.895	9.874035	11.35878
4	Chandigarh	0.1875	0	0	0	0	0
5	Chhattisgarh	3.375	3.375	4.259	3.93	3.25215	3.70395
6	Delhi	3.6	0	0	4.2225	3.46896	1.97544
7	Goa	0.225	0	0	0.47255	0.21681	0.49386
8	Gujarat	7.875	7.875	0	9.26	7.58835	8.64255
9	Haryana	3.6	3.6	3.6	4.2225	3.46896	7.90176
10	Himachal Pradesh	1.0125	1.51875	0	2.375	1.95129	2.22237
11	Jammu & Kashmir	0.5625	0	2.635	1.58	2.32086	1.48158
12	Jharkhand	4.95	4.95	0	5.825	4.76982	0
13	Karnataka	6.975	0	6.635	7.3925	7.45091	7.65483
14	Kerala	8.4	0	0	7.405	25.39836	13.58115
15	Madhya Pradesh	15.075	15.075	26.175	17.72	15.37627	16.54431
16	Maharashtra	31.05	0	0	8.72	6.59259	1.23465
17	Manipur	0.675	0.675	0.3375	0.785	0.65043	0.74079
18	Meghalaya	1.6875	0	0	1.977	1.626075	1.851975
19	Mizoram	1.0125	1.0125	2.02625	1.18	0.975645	1.111185
20	Nagaland	0.3375	0.3375	0	0.3875	0.325215	0.370395
21	Odisha	5.4	1.3	16.2	11.64	9.52128	10.86492
22	Puducherry	0	0	0.1125	0	0.195975	0.24693
23	Punjab	2.7	0	0	4.312	3.95972	5.92632
24	Rajasthan	5.85	14.4	19.745	11.895	21.1383	22.2237
25	Tamil Nadu	3.15	3.15	2.59	6.6225	6.496035	6.91404
26	Telangana	8.1	0	0	8.9875	7.60671	4.44474
27	Tripura	1.0125	1.0125	0	1.1725	0.975645	1.111185
28	Uttarakhand	2.7	0	2.092	1.53	1.30086	1.48158
29	Uttar Pradesh	13.80625	84.29375	24.525	57.68	47.26458	53.83074
30	West Bengal	0	0	0	0	0.70551	1.111185
	TOTAL	140.00	159.706	134.5573	199.92155	200.00	200.00
	Third Party Evaluation Cost		0.29		0.07788		
	GRAND TOTAL	140.00	160.00	134.55	200.00	200.00	200.00

State/UT-wise details of functional Fast Track Special Courts including exclusive POCSO courts along with cumulative disposal (As on 31.01.2025)

Sl. No.	State/UT	Functional Courts		Cumulative Disposal since the inception of the Scheme		
		FTSCs including ePOCSO	ePOCSO	FTSCs	ePOCSO	Total
1	Andhra Pradesh	16	16	0	6463	6463
2	Assam	17	17	0	7862	7862
3	Bihar	46	46	0	15059	15059
4	Chandigarh	1	0	329	0	329
5	Chhattisgarh	15	11	1164	4717	5881
6	Delhi	16	11	694	1721	2415
7	Goa	1	0	62	34	96
8	Gujarat	35	24	2966	11894	14860
9	Haryana	16	12	1848	5561	7409
10	Himachal Pradesh	6	3	540	756	1296
11	J&K	4	2	115	157	272
12	Jharkhand	22	16	2617	5765	8382
13	Karnataka	30	17	4855	7876	12731
14	Kerala	55	14	16248	7345	23593
15	Madhya Pradesh	67	56	4535	25656	30191
16	Maharashtra	4	1	8660	11993	20653
17	Manipur	2	0	176	0	176
18	Meghalaya	5	5	0	659	659
19	Mizoram	3	1	180	67	247
20	Nagaland	1	0	65	3	68
21	Odisha	44	23	6425	11761	18186
22	Puducherry*	1	1	0	127	127
23	Punjab	12	3	2496	2323	4819
24	Rajasthan	45	30	5351	12347	17698
25	Tamil Nadu	14	14	0	9297	9297
26	Telangana	36	0	7768	2731	10499
27	Tripura	3	1	232	211	443
28	Uttarakhand	4	0	1829	0	1829
29	Uttar Pradesh	218	74	41238	43564	84802
30	West Bengal	6	6	0	262	262
31	A&N Islands**	0	0	0	0	0
32	Arunachal Pradesh***	0	0	0	0	0
	TOTAL	745	404	110393	196211	306604

* Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.

** A&N islands has consented to join the Scheme, but is yet to operationalize any court.

*** Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme.